



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

27

संदर्भ सं० ११८६५५  
Ref. No. ....

1/CA-2/NGT-07/23

दिनांक ०१-०७-२३  
Date .....

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.  
E-mail - judicial-ngt@gov.in

**Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 30.05.2023 in Original Application No. 388/2023 Hemlata Devi & Ors. Vs State of U.P.**

Sir,

In compliance of Hon'ble NGT order dated 30.05.2023 in the matter of Original Application No. 388/2023 Hemlata Devi & Ors. Vs State of U.P., the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

Chief Environmental Officer  
Circle-2

**Factual report of Committee constituted by Hon'ble National Green Tribunal, New Delhi in the matter of O.A. No. 388/2023 Hemlata Devi and Ors. Versus State of U. P.**

Hon'ble NGT constituted a Joint Committee comprising State PCB, District Magistrate, Mirzapur and Director, Mines and Geology Department; UP vide order dated-30.05.2023 in the matter of O.A. No. 388/2023 Hemlata Devi and Ors. Versus State of U. P. and directed the same to visit the site, collect relevant information and submit a factual as well as action taken, if any, report within two months. The major points of order dated-30.05.2023 are reproduced as under: -

"....2. The allegations in the letter petition are that a number of stone crushers are being run in Village Ekli (Chaksaria), Post Ekli, PS Ahrora, Pargana Bhagwat, Tehsil Chunar, District Mirzapur. One of the crusher plant is owned by M/s EPCO Infotech Company Private Limited. There are some other crushers also namely Shiv Shakti Crusher Plant, Kusum w/o Chandrashekhar Crusher Plant and Maruti Nandan Crusher Plant. Details of the said crusher plants are given in the complaint as under:-

3. The said crusher units are indulged not only in the illegal mining of stone and boulders but also running crusher plants in an illegal manner causing damage to environment. They are undergoing mining activities by taking recourse to rampant heavy blasting on the hill area in utter violation of environmental norms and laws causing damage to environment.

4. Looking to the allegations contained in the letter petition, we find that a substantial question relating to environment due to implementation of Scheduled Enactment under NGT Act, 2010 has arisen. It may be necessary to have an assessment of extent to which stone crushers are in operation and the way in which mining is taking place. It further needs clarity on blasting operations and the extent of environmental damages caused and further its restoration. *Hence, before taking any further action in the matter, we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising State PCB, District Magistrate, Mirzapur and Director, Mines and Geology Department, UP who shall visit the site, collect relevant information and submit a factual as well as action taken, if any, report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

5. State PCB shall be the nodal agency for coordination and compliance of this order.

6. List this matter on 07.08.2023.

To compliance the above direction of order dated 30.05.2023, Regional Officer, Sonbhadra has nominated as member on behalf of State PCB vide letter no.H95479/C-2/NGT NO-432/23 dated-09.06.2023. Sub District Magistrate, Chunar, Mirzapur has nominated as member on District Magistrate, Mirzapur and Regional Officer, Sonbhadra has nominated as member on behalf Director, Mines and Geology Department; UP vide letter no.487/M-NGT VAAD-MIRZAPUR/2023 dated-21.06.2023. Accordingly above nomination, the members of Joint Committee are as follows:-

1. Sub District Magistrate, Chunar, Mirzapur.
2. Regional Officer, Mines and Geology Department, Sonbhadra.
3. Regional Officer, U.P. Pollution Control Board, Sonbhadra.

After decided the members of joint committee, letter has been issued to 04 stone crushers to present on inspection time along with relevant information and supporting documents vide letter no. G000526/OA No-388/2023 dated-10.07.2023 (Annexure-1). Through this letter, site visits of all 04 stone crushers have decided on 18.07.2023. The Joint Committee have conducted field visit on 18<sup>th</sup> July 2023 to review the factual position. On the basis of facts/observations found during field visits and records available in Regional Office, U.P.P.C.B. Sonbhadra, the detail factual report of each 04 Stone crushers are as follows:-

### Observations:

#### 1. M/s APCO Infratech Private Limited, Vill.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur.

- The said industry is informed to be established at Arazi No. 59, Area-1.185 Hectare of Village.-RampurDhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.042270-latitude and 82.978287-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders. The production capacity of stone grits is informed 300 Metric Ton per Hour.
- The plants and machinery of the industry such as primary jaw crusher, vibrating screens (waterfall), conveyor belts were found partially covered. Secondary jaw crusher and Ends of conveyor belts were not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Total 19 nos. of water sprinklers was found installed at all conveyor belts. Water sprinklers were not found installed at metal sheet barricading.
- It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and Water meter for measurement of quantity of water consumption was found situated.
- Partially open metal sheet barricading of approximate 08 feet height from ground level was found established in east and south directions. Metal sheet barricading of approximate 10 feet height from ground level was found established in north direction. Thus, Wind breaking wall of 12 feet height was not found constructed in the industry premises as per specific conditions imposed at S.N. 16. It is essential to rise up height of barricading up to 12 feet.

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- h) Plantation was found developed in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. In spite of Metallic road, concrete mix coal tar road was found constructed inside the premises of industry.
- i) Two DG sets having capacity of 750 KVA each was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) Conditionally Consent to operate (CTO) has issued to the industry through reference no 157549/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated-28.06.2022 up to the period of 31.07.2024.
- k) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 28.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2024. **The stone crusher is being partially comply conditions imposed in CTO.**

#### Recommendations:

- A. UPPCB shall issue closure order against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- B. Directorate General of Mines Safety (DGMS) department shall issue the directions to the nearby mining projects to comply the SOP for blasting.

#### Observations:

##### 2. M/s Maruti Nandan Stone Crusher, Vill.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur.

- a) The said industry is informed to be established at Arazi No. 59 of Village.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.042758-latitude and 82.978146-longitude.
- b) Stone Crusher was not found in operational condition at the time of inspection. It appears from the stone grits found in the industrial premises on the spot that the industry was operated in the past.
- c) Stone Crusher has not obtained valid consent to operate (CTO) from SPCB.
- d) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found covered.

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- e) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed at dust emission sources to control fugitive dust emission in the industry.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises.
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The industry is not installed proper air pollution control systems, which is showing violation of the prescribed guideline.
- j) The Industry has not not obtained valid consent to operate (CTO) under provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended). It appears from the stone grits found in the industrial premises on the spot that the industry was operated in the past without CTO (Air and Water), **which is showing violation of the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) and Water Act.**

#### Recommendations:

- A. UPPCB shall issue closure order against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- B. Directorate General of Mines Safety (DGMS) department shall issue the directions to the nearby mining projects to comply the SOP for blasting.

#### Observations:

### 3. M/s K.K.K. Construction Maruti Nandan Stone Crusher, Village.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur.

- a) The said industry is informed to be established at Arazi No. 59 of Village.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.042199-latitude and 82.977316-longitude.
- b) Stone Crusher was not found in operational condition at the time of inspection. It appears from the stone grits found in the industrial premises on the spot that the industry was operated in the past.
- c) Stone Crusher has not obtained valid consent to operate (CTO) from SPCB.

- d) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts were found covered. Ends of conveyor belts were found covered.



- e) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed at dust emission sources to control fugitive dust emission in the industry.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The industry is not installed proper air pollution control systems, which is showing violation of the prescribed guideline.
- j) The Industry has not not obtained valid consent to operate (CTO) under provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended). It appears from the stone grits found in the industrial premises on the spot that the industry was operated in the past without CTO (Air and Water), **which is showing violation of the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) and Water Act.**

### Recommendations:

- A. UPPCB shall issue closure order against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- B. Directorate General of Mines Safety (DGMS) department shall issue the directions to the nearby mining projects to comply the SOP for blasting.

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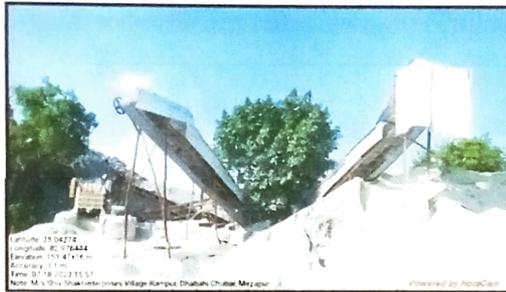
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**Observations:**

**4. M/s Shiv Shakti Enterprises Formerly name M/s Jai Maa Durga Mixture Plant, Village.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur.**

- a) The said industry is informed to be established at Arazi No. 59 of Village.-Rampur Dhabahi, Paragna-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.042989-latitude and 82.976466-longitude.
- b) Stone Crusher was not found in operational condition at the time of inspection. It appears from the stone grits found in the industrial premises on the spot that the industry was operated. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher and Vibrating screens (waterfall) were not found covered. Conveyor belts were found partially covered. One End of conveyor belt was found covered and rest uncovered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed at dust emission sources to control fugitive dust emission in the industry.
- e) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- f) Anti smog gun was not found at industry premises to control dust emission generated by vehicular movement in the industry premises.
- g) Partially open metal sheet barricading of approximate 08 feet height from ground level was found established in south direction. Metal sheet barricading or boundary wall was not found established/constructed except south direction. Thus, Wind breaking wall of 15 feet height was not found constructed in the industry premises as per specific conditions imposed at S.N. 12.(V) It is essential to rise up height of barricading up to 15 feet as per condition imposed in CTO.



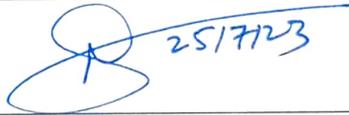
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- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) Two DG sets having capacity of 180 KVA and 60 KVA was found establish in industry premises, but CTO has issued to run 180 KVA DG set only. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry. Another 60 KVA DG set has established without CTE, which is showing violation of condition imposed in CTO dated-22.06.2022.
- j) Conditionally Consent to operate (CTO) has issued to the industry through reference no 159026/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated-22.06.2022 up to the period of 31.07.2026.
- k) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 22.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. **The stone crusher is not being comply conditions imposed in CTO dated 22.06.2022.**

**Recommendations:**

- A. UPPCB shall issue closure order against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- B. Directorate General of Mines Safety (DGMS) department shall issue the directions to the nearby mining projects to comply the SOP for blasting.

Accordingly above, the factual report has been forwarded for further necessary action please.

Name of the Committee members		Signature
1.	Shri Navneet Sehara (IAS) Joint Magistrate/SDM, Chunar, Mirzapur.	 25/7/23
2.	Shri Vijay Kumar Maurya, Regional Officer, Mines and Geology Department, Sonbhadra.	 25/07/2023
3.	Shri Ramesh Kumar Singh, Regional Officer, UPPCB, Sonbhadra.	 25/7/23
<b>Dated:</b>		



संदर्भ संख्या:-

Ref.No.:.....388/2023/10/10-388/2023

दिनांक:-

Date: 10/07/2023

सेवा में,

1. मेसर्स एफको इन्फ्राटेक प्राइवेट लिमिटेड,  
ग्राम-रामपुर, ढबही, परगना-भगवत, तहसील-  
चुनार, जनपद-मीरजापुर।
2. मेसर्स शिव शक्ति इण्टरप्राइजेज  
(पूर्वनाम- मेसर्स जय माँ दुर्गा मिक्चर प्लांट),  
ग्राम-रामपुर, ढबही, परगना-भगवत, तहसील-  
चुनार, जनपद-मीरजापुर।
3. मेसर्स के०के०के० कन्स्ट्रक्शन,  
ग्राम-रामपुर, ढबही, परगना-भगवत, तहसील-  
चुनार, जनपद-मीरजापुर।
4. मेसर्स मारुति नन्दन स्टोन क्रशर,  
ग्राम-रामपुर, ढबही, परगना-भगवत, तहसील-  
चुनार, जनपद-मीरजापुर।

**विषय:-** मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-388/2023 हेमलता देवी एवं अन्य बनाम उ०प्र० राज्य में पारित आदेश दिनांक 30.05.2023 के अनुपालन में समिति द्वारा निरीक्षण किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत हों कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-388/2023 हेमलता देवी एवं अन्य बनाम उ०प्र० राज्य में पारित आदेश दिनांक 30.05.2023 के मुख्य अंश निम्नवत् हैं:-

".....we constitute a joint Committee comprising State PCB, District Magistrate, Mirzapur and Director, Mines and Geology Department, UP who shall visit the site, collect relevant information and submit a factual as well as action taken, if any, report within two months by e-mail...."

उपरोक्त आदेश के अनुपालन हेतु उपजिलाधिकारी/ज्वाइंट मजिस्ट्रेट महोदय, चुनार, मीरजापुर की अध्यक्षता में भूतत्व एवं खनिकर्म विभाग एवं राज्य बोर्ड के अधिकारियों की समिति द्वारा संयुक्त निरीक्षण दिनांक-18.07.2023 को पूर्वाह्न 10:00 बजे से किया जाना निर्धारित है। तत्समय पर्याप्त सूचनाओं/प्रपत्रों के साथ आपकी उपस्थिति अनिवार्य है। मौके पर आप द्वारा प्रस्तुत की गयी सूचनाओं को समेकित कर निरीक्षण के समय पाये गये तथ्यों के आधार पर फैक्चुअल रिपोर्ट उच्च स्तर पर प्रेषित की जायेगी।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त निर्धारित तिथि व समय पर पर्याप्त सूचनाओं/प्रपत्रों के साथ स्वयं की उपस्थिति सुनिश्चित करें। अन्यथा की स्थिति में आपके अनुपस्थित होने पर निरीक्षण के समय पाये गये तथ्यों के आधार पर अग्रिम कार्यवाही की जायेगी, जिसका पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

(आर०के० सिंह)  
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मीरजापुर को सादर सूचनार्थ प्रेषित।
2. उपजिलाधिकारी/ज्वाइंट मजिस्ट्रेट, चुनार, जनपद-मीरजापुर।
3. क्षेत्रीय अधिकारी/भू-वैज्ञानिक, भूतत्व एवं खनिकर्म विभाग, सोनभद्र को इस आशय के साथ प्रेषित कि निर्धारित तिथि व समय पर समिति के साथ जाँच कर कार्यवाही में उपस्थित होना चाहें।
4. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

**Uttar Pradesh Pollution Control Board**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**157549/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 28/06/2022**

To,

M/s

**APCO INFRATECH PRIVATE LIMITED****village- Rampur Dhabahi, Post- Bhagvat, Tehsil- Chunar, Dist- Mirzapur, UP,  
231301,MIRZAPUR,231301****Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981****Consent No-16561074 Date-28/06/2022**

CCA is hereby granted to **APCO INFRATECH PRIVATE LIMITED** located at **village- Rampur Dhabahi, Post- Bhagvat, Tehsil- Chunar, Dist- Mirzapur, UP, 231301,MIRZAPUR,231301**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **APCO INFRATECH PRIVATE LIMITED** granted for the period from **28/06/2022 to 31/07/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 760.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 300 TPH	300	Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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## 3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process Emission	NA	00	Particulate Matter	As per Board Norms
2	Canopy D.G. Set @ 120 KVA	Diesel	01	Particulate Matter	As per Board Norms

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	As per Board Norms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Compulsory documents to be submitted by the Industry/Unit :-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
  - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**REGIONAL OFFCIER**

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TRILOKI  
NATH SINGH

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TRILOKI NATH SINGH  
Date: 2022.06.28  
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CEO-02, U.P. POLLUTION CONTROL BOARD, LUCKNOW

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NATH SINGH

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Date: 2022.06.28  
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**REGIONAL OFFCIER**

**Annexure**

**Specific Conditions**

1. This Consent To Operate is granted to M/s APCO INFRATECH PRIVATE LIMITED for production of Stone Grits of different sizes @ 300 TPH using stone boulder as raw material Village-Rampur, Dhabahi, Post-Bhagvat, Tehsil-Chunar, District-Mirzapur, U.P., 231301. The Geo-Coordinate of the crusher unit is 25.042223 N, 82.978263 E.
2. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.
4. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.
5. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
6. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
7. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National

8. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
9. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
10. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
11. The industry shall install air pollution control measures as mentioned below:-
12. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
13. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
14. All belt conveyors shall be covered by the industry.
15. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
16. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
17. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
18. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
19. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
20. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
21. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm<sup>3</sup>.
22. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
23. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
24. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
25. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.
26. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
27. This consent is valid for discharge of domestic effluent only.
28. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
29. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.
30. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.
31. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

**General Conditions:-**

- The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
  2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
  3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
  4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
  5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
  6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
  7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
  8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
  9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
  10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
  11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
  12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
  13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
  15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
  16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
  17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
  18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
  19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
  20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

- 41
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pipe constructed with R.C.C. or such material which does not react with the waste contained in it.
  22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
  23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
  24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI  
NATH SINGH  
REGIONAL OFFICER

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TRILOKI NATH SINGH  
Date: 2022.06.28  
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**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**159026/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 22/06/2022****To,****M/s****SHIV SHAKTI ENTERPRISES FORMERLY NAME JAY MAA DURGA MIXTURE PLANT  
ARAZI NO. 58/2/2 AND 58/2, VILLAGE-RAMPUR, DHABAHI, TEHSIL-CHUNAR, DISTRICT-  
MIRZAPUR,MIRZAPUR,231305****Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated  
Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution)  
Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981****Consent No-16836205 Date-22/06/2022****CCA is hereby granted to SHIV SHAKTI ENTERPRISES FORMERLY NAME JAY MAA DURGA  
MIXTURE PLANT located at ARAZI NO. 58/2/2 AND 58/2, VILLAGE-RAMPUR, DHABAHI,  
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR,MIRZAPUR,231305. subject to the provisions of the  
Water Act, Air Act and the orders that may be made further and subject to following terms and conditions  
:-****1. This CCA SHIV SHAKTI ENTERPRISES FORMERLY NAME JAY MAA DURGA MIXTURE  
PLANT granted for the period from 22/06/2022 to 31/07/2026 and valid for manufacturing of following  
products with Capital Investment/Net Assets Values 73.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 160 TPH	160	Metric Tonnes/Hour

**2. Specific Conditions under Water Act :-****(i) The daily quantity of effluent discharge (KLD) :-**

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point

**(ii) Trade Effluent Treatment and Disposal :-**The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

**(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-**



	75	70	65	55	55	45	50	40
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**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**REGIONAL OFFICER**

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TRILOKI  
NATH SINGH

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TRILOKI NATH SINGH  
Date: 2022.06.22  
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CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND GOMATI NAGAR,  
LUCKNOW

TRILOKI  
NATH SINGH

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TRILOKI NATH SINGH  
Date: 2022.06.22  
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**REGIONAL OFFICER**

**Annexure**

**Specific Conditions**

1. This Consent To Operate is granted to M/s SHIV SHAKTI ENTERPRISES FORMERLY NAME JAY MAA DURGA MIXTURE PLANT for production of Stone Grits of different sizes @ 160 TPH using stone boulder as raw material ARAZI NO. 58/2/2 AND 58/2, VILLAGE- RAMPUR, DHABAHI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR,U.P., 231305.

2. The Geo-Coordinate of the crusher unit is 25.042910 N, 82.982171 E.

3. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

4. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

5. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.

6. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

7. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank

and soak pit.

8. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.

9. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.

10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

11. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.

12. The industry shall install air pollution control measures as mentioned below:-

i. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

ii. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.

iii. All belt conveyors shall be covered by the industry.

iv. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.

v. A minimum 15 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.

vi. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.

vii. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.

viii. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

ix. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.

13. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm<sup>3</sup>.

14. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.

15. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H 10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.

16. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.

17. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

18. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

19. This consent is valid for discharge of domestic effluent only.

20. That, if It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

21. That, the Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.
22. That, the Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.
23. That, the person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

**General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating "Dangerous and Hazardous" shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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